

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Petition No. 369/TT/2014

Date: 6.11.2015

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:-Truing up of Transmission tariff for the tariff block 2009-14 and Transmission Tariff for the tariff block 2014-19 for (a) Neelamangala-Somanahalli 400 kV D/C line along with bays; and (b) Gooty-Raichur 400 kV D/C transmission line with bays under system strengthening-III for the period from 1.4.2009 to 31.3.104 in Southern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 13.11.2015:-

- a) In Form 9 of the Petition, it is submitted that payment towards balance and retention payment of ₹ 14.22 Lakh and ₹ 3.94 Lakh for works carried out beyond cut-off date has been made. It is further mentioned in the Petition that additional capitalisation is claimed under Regulation 9.2(i) of Tariff Regulations, 2009. In this regard, please submit the necessary justification on how such balance and retention payment falls under Regulation 9.2(i) of Tariff Regulations, 2009. In case such expense has been incurred on account of any arbitration or any order, decree of the court, the please submit a copy of such Order, decree. Please also arrange to submit necessary justification for the need to carry out additional capitalisation beyond the cut-off date.

Yours faithfully,

(V.Sreenivas)
Deputy Chief (Legal)